In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Sh. Shubham Kumar s/o Shri Rattan Chand, r/o Darobri, P.O. Himmer, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).
- 2. Smt. Kunjita Kumari d/o Sh. Vijendra Paswan, r/o Village Ward No. 6, Bobli Post Phulwaria Thana Beldor Derothi Khagaria Bihar-852 161. **Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Shubham Kumar & Smt. Kunjita Kumari have filed an application U/S 15 and 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, stating therein that their marriage ceremony has been performed on 10-03-2025 at Awahdevi Mata Mandir, Tehsil Bhoranj, District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 12-07-2025. In case no objection received by 12-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 19-06-2025.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Akhil Minhas s/o Shri Kapil Minhas, r/o Village anu Khurd, P.O. Tehsil & District Hamirpur (H.P.) Pin-177 001.
- 2. Premika Devi d/o Sh. Anish Kumar, r/o Village Chansu, Tehsil Sangla, Chasu Khas (32/1), District Kinnaur (H.P.) Pin-172 106. **Applicants.

General Public

Subject.— Notice for Registration of Marriage.

Sh. Akhil Minhas & Smt. Premika Devi have filed an application U/S 5 of Special Marriages Act, 1954 alongwith supporting affidavits and documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 14-07-2025. In case no objection is received by 14-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-06-2025.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Deva Nand s/o Shri Rattan Chand, r/o V.P.O. Kirwin, Tehsil & District Hamirpur (H.P.).
- 2. Vandna Devi wid/o Lt. Sh. Vidya sagar, r/o Village Barog, p.O. Bhapral, Tehsil Ghumarwin, District Bilaspur (H.P.). "Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Deva Nand & Smt. Vandna Devi have filed an application U/S 5 of Special Marriages Act, 1954 alongwith supporting affidavits and documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 15-07-2025. In case no objection is received by 15-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Sh. Reginald Royston A, aged 34 years s/o Shri Arumai Nathan, r/o Village 97/4, XAVIER COTTAGE NEAR BIOTECH, Yecaud Salem, Tamil Nadu, Pin 636 601 at present Deputy Conservator of forests, Tehsil & District Hamirpur (H.P.).
- 2. Ms. Pavithra Velusamy aged 34 years d/o Sh. Velusamy, r/o Village Flat No. 140, Burgess house 42, Sanvey Gate, Leicester, London-LE14BR, United Kingdom.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Reginald Royston A & Ms. Pavithra Velusamy have filed an application U/S 15 and 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, stating therein that their marriage ceremony has been performed on 09-04-2025 as per the Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 15-08-2025. In case no objection received by 15-08-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-06-2025.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Ajay Kumar s/o Shri Parkash Chand, r/o Village Balh, P.O. Mohin, Tehsil & District Hamirpur (H.P.) Pin-177 001.
- 2. Kajal Kumari d/o Sh. Rudal Paswan, r/o Village Akhardiha Ward 10, Sonaul Mahodat Sonaul Mahoday Majorganj sitamarhi, Bihar-843 233. "Applicants."

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Ajay Kumar & Smt. Kajal Kumari have filed an application U/S 5 of Special Marriages Act, 1954 alongwith supporting affidavits and documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 18-07-2025. In case no objection is received by 18-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-06-2025.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Jitender Kumar s/o Shri Chain Singh, r/o V.P.O. Guwardu, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).
- 2. Deeksha Verma d/o Sh. Nanak Chand, r/o Ward No.-4, Village Balh Mair, P.O. Ukhali, Tehsil & District Hamirpur (H.P.).

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Jitender Kumar & Smt. Deeksha Verma have filed an application U/S 5 of Special Marriages Act, 1954 alongwith supporting affidavits and documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 15-07-2025. In case no objection is received by 15-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-06-2025.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Rajender Kumar Gautam, Sub-Divisional Magistrate Barsar, District Hamirpur (H.P.) Exercising the Powers of Marriage Officer under Special Marriage Act, 1954

In the matter of:

- 1. Mr. Varun Patyal age 31 years s/o Sh. Rajinder Singh, r/o Village Kot, P.O. Balh Bihal, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.).
- 2. Ms. Varinda Bhardwaj age 30 years d/o Sh. Sanjeev Bhardwaj, r/o 286, Pocket-2, Paschim Puri, Paschim Vihar, West Delhi ... *Applicants*.

Versus

General Public

Subject.— Notice of Marriage.

Mr. Varun Patyal and Ms. Varinda Bhardwaj have filed an application u/s 15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, in which they have stated that they have solemnized their marriage on dated 10-06-2025 as per Hindu rites and customs at Shiv Mandir Bijhari, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.).

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 14-07-2025. In case no objection is received by 14-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 13-06-2025.

Seal.

Sd/
Marriage Officer-cum-SDM,

Sub-Division Barsar, District Hamirpur (H.P.).

In the Court of Sh. Rajender Kumar Gautam, Sub-Divisional Magistrate Barsar, District Hamirpur (H.P.) Exercising the Powers of Marriage Officer under Special Marriage Act, 1954

In the matter of:

- 1. Mr. Nitin Sharma age 30 years s/o Sh. Amin Chand, r/o Village Kulwari, P.O. Nalti, Tehsil Ghumarwin, District Bilaspur (H.P.).
- 2. Ms. Monika Devi age 30 years d/o Sh. Ram Singh, r/o Village Dhabiri, p.O. Ghori Dhabiri, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.) ... *Applicants*.

Versus

General Public

Subject.— Notice of Marriage.

Mr. Nitin Sharma and Ms. Monika Devi have filed an application u/s 15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, in which they have stated that they have solemnized their marriage on dated 02-06-2025 as per Hindu rites and customs at Kalka Mata Mandir Tikker Rajputtan, Tehsil Barsar, District Hamirpur (H.P.).

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 23-07-2025. In case no objection is received by 23-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 23-06-2025.

Seal. Sd/-

Marriage Officer-cum-SDM, Sub-Division Barsar, District Hamirpur (H.P.).

- 1. Sh. Pankaj Sharma s/o Sh. Surender Singh, Village Karha, P.O. Kharwar, Tehsil Bhoranj, District Hamirpur (H.P.) aged 30 years old.
- 2. Smt. Ritika d/o Sh. Rajesh Kumar, Village Jola, P.O. Padhiyun, Tehsil Sadar, District Mandi aged 22 years old.

Versus

The General Public

Sh. Pankaj Sharma s/o Sh. Surender Singh, Village Karha, P.O. Kharwar, Tehsil Bhoranj, District Hamirpur (H.P.) and Smt. Ritika d/o Sh. Rajesh Kumar, Village Jola, P.O. Padhiyun, Tehsil Sadar, District Mandi have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 19-05-2025 at Santoshi Mata Mandir at Tikker Katochan, Tehsil & Distt. Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 17-07-2025. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 09-06-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-SDM, Bhoranj, Distt. Hamirpur (H.P.).

In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

In the matter of:

1. Rajeev Kumar Rana aged 34 years s/o Sh. Kaptan Singh, r/o Ward No. 1, Village Och Kalan, P.O. Laharu, Tehsil Jaisinghpur, District Kangra (H.P.).

2. Monika Sharma age 20 years d/o Late Sh. Bachitter Kumar, r/o Ward No. 1, Near Tagore ITI, V.P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.)

Applicants.

Versus

The General Public Respondent.

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Rajeev Kumar Rana aged 34 years s/o Sh. Kaptan Singh, r/o Ward No. 1, Village Och Kalan, P.O. Laharu, Tehsil Jaisinghpur, District Kangra (H.P.) and Monika Sharma age 20 years d/o Late Sh. Bachitter Kumar, r/o Ward No. 1, Near Tagore ITI, V.P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 21-01-2025 at Ward No. 1, Near Tagore ITI, V.P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 22-07-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 16-06-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.).

In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

In the matter of:

- 1. Dinesh Kumar aged 37 years s/o Sh. Sher Singh, r/o V.P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.).
- 2. Neha age 37 years d/o Sh. Om Prakesh, r/o FCA 407, SGM Nagar, Block-C, Faridabad (Haryana) ... *Applicants*.

Versus

The General Public ... Respondent.

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Dinesh Kumar aged 37 years s/o Sh. Sher Singh, r/o V.P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.) and Neha age 37 years d/o Sh. Om Prakesh, r/o FCA 407, SGM Nagar, Block-C, Faridabad (Haryana) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 21-11-2021 at NH-4, House No. 979, Faridabad (Haryana) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 24-07-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 16-06-2025 under my hand and seal of the court.

Seal.

Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).

In the Court of Sh. Rakesh Sharma HPAS Sub-Divisional Magistrate, Exercising the Power of Marriage Office Nadaun, District Hamirpur (H.P.)

In the matter of:

- 1. Purshotam Lal s/o Madan Lal, r/o Village Behrar, Post Office Jansooh, Tehsil Nadaun, District Hamirpur (H.P.).
- 2. Chinta devi d/o Sidya Lal, r/o Village Gyoneti Patti, Post Office Bhandarsoo, Tehsil Dunda, Distt. Uttarkashi (U.K.).

Versus

General Public

Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 19-05-2025 at Village Gyoneti Patti, Post Office Bhandarsoo, Tehsil Dunda, Distt. Uttarkashi (U.K.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 31-07-2025 at 11.00 A.M. The objection(s) after 31-07-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 17-06-2025 under my hand and seal of this office.

Sd/-

Seal.

(RAKESH SHARMA HPAS), Sub Divisional Magistrate-cum-Marriage Officer, Nadaun, Distt. Hamirpur (H.P.).

In the Court of Sh. Rakesh Sharma HPAS Sub-Divisional Magistrate, Exercising the Power of Marriage Office Nadaun, District Hamirpur (H.P.)

In the matter of:

- 1. Yaspal s/o Roop Lal, r/o Village Kuthiyana, Post Office Dangri, Tehsil Nadaun, District Hamirpur (H.P.).
 - 2. Ravina d/o Gula Ram, r/o Shamdoo Camp, Patiala, Punjab Pin Code.

Versus

General Public

Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 26-07-2023 at Village Kuthiyana, Post Office Dangri, Tehsil Nadaun, District Hamirpur (H.P.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 31-07-2025 at 11.00 A.M. The objection(s) after 31-07-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 17-06-2025 under my hand and seal of this office.

Sd/(RAKESH SHARMA HPAS),
Sub Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).

Seal.

In the Court of Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)

In the matter of:

Reena kumari

Versus

General Public

Notice to General Public.

Reena Kumari d/o Sh. Jagdish Kumar, r/o Village Paplohal brahmana, P.O. Dandwin, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) presently w/o Sh. Inderjeet has applied in this office for the entry of his date of birth which has taken place on 18-06-1982 but due to ignorance the same could not be entered in the record of Gram Panchayat Dandwin. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone is having any objection regarding the entry of date of birth of the applicant which is 18-06-1982, they can file their objections either in writing or through counsel with a period of 30 days from the issue of this notice, if no objection is received from any person regarding the date of birth which is 18-06-1982 the same will be registered accordingly.

Issued under my hand and seal of the court on 16-06-2025.

Seal. Sd/-

Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Sh. Sonu Ram s/o Shri Shankar Dass, r/o V.P.O. Koserian, Tehsil Jhandutta, District Bilaspur (H.P.).
- 2. Smt. Kalpna Devi wd/o Sh. Rajeev Kumar, r/o Village Bhagetu, P.O. Mair, Tehsil & District hamirpur (H.P.)

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Sonu Ram & Smt. Kalpna Devi have filed an application U/S 15 and 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony has been performed on 15-04-2025 at Santoshi Mata Mandir, situated at Tikker Katochan, Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 23-07-2025. In case no objection received by 23-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Sh. Gaurav s/o Shri Madan Lal, r/o House No. 283, Ward No. 1, Krishna Nagar Hamirpur, Tehsil & District Hamirpur (H.P.).
- 2. Smt. Deepika Rani d/o Sh. Raj Kumar, r/o Village Burnar, P.O. Khagal, Tehsil & District Hamirpur (H.P.)

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Gaurav & Smt. Deepika Rani have filed an application U/S 15 and 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony has been performed on 09-05-2025 at Lakshmi Narian Temple Chanaur, Tehsil Dadasiba, District Kangra (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 25-07-2025. In case no objection received by 25-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-06-2025.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

In the matter of:

- 1. Amit Kumar aged 26 years s/o Sh. Bidhi Chand, r/o V.P.O. Chamiana, Tehsil Sujanpur, District Hamirpur (H.P.).
- 2. Anju Kumari age 22 years d/o Sh. Prittam Chand, r/o Village Bhalana, P.O. Ree, Tehsil Sujanpur, District Hamirpur (H.P.)

 ... Applicants.

Versus

The General Public Respondent.

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Amit Kumar aged 26 years s/o Sh. Bidhi Chand, r/o V.P.O. Chamiana, Tehsil Sujanpur, District Hamirpur (H.P.) and Anju Kumari age 22 years d/o Sh. Prittam Chand, r/o Village Bhalana, P.O. Ree, Tehsil Sujanpur, District Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 21-02-2025 at Shri Sita Ramji Temple Vijaypur, Tehsil Jaisinghpur, Distt. Kangra (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 29-07-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 16-06-2025 under my hand and seal of the court.

Seal. Sd/-*Marriage Officer*-cum-*Sub-Divisional Magistrate*,

Sujanpur, Distt. Hamirpur (H.P.).

In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

In the matter of:

- 1. Kamal Kumar aged 35 years s/o Sh. Ramesh Chand, r/o Village Ghian, P.O. Bajrol, Tehsil Sujanpur, District Hamirpur (H.P.).
- 2. Champa Ray age 34 years d/o Sh. Madan Ray, r/o Village & P.O. Deosal, Tehsil & District Marigoan Assam ... *Applicants*.

The General Public Respondent.

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Kamal Kumar aged 35 years s/o Sh. Ramesh Chand, r/o Village Ghian, P.O. Bajrol, Tehsil Sujanpur, District Hamirpur (H.P.) and Champa Ray age 34 years d/o Sh. Madan Ray, r/o Village & P.O. Deosal, Tehsil & District Marigoan Assam have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 14-05-2025 at Balak Rupi Temple, Distt. Kangra (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 23-07-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 18-06-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.).

In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Nirmla Devi

Versus

General Public

Notice to General Public.

Nirmla Devi d/o Thakur Dass, Village & P.O. Chakmoh, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 20-10-1964 but due to ignorance the same could not be entered in the record of Gram Panchayat Chakmoh. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone is having any objection regarding the entry of date of birth of the applicant *i.e.* 20-10-1964, they can either in person or

through counsel can file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 30-05-2025.

Seal. Sd/-

Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Neeta Devi

Versus

General Public

Notice to General Public.

Smt. Neeta Devi d/o Sh. Sukh Ram, r/o Village & P.O. Baragran, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) presently w/o Sh. Ram Asra, r/o Village Chaugath, P.O. prolan, Tehsil Bangana, Distt. Una (H.P.) has applied in this office for the entry of his date of birth which has taken place on 17-04-1978 but due to ignorance the same could not be entered in the record of Gram Panchayat Baragran. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone is having any objection regarding the entry of date of birth of the applicant which is 17-04-1978, they can file their objections either in writing or through counsel with a period of 30 days from the issue of this notice, if no objection is received from any person regarding the date of birth which is 17-04-1978 the same will be registered accordingly.

Issued under my hand and seal of the court on 05-06-2025.

Seal. Sd/-

Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, District Hamirpur (H.P.).